



Pursuit of Excellence

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

**Conference of Principal Magistrates of Juvenile Justice Board and other Stakeholders
09th & 10th of September, 2023
Venue: MPSJA, Jabalpur**

DAY ONE: 9th September, 2023

SESSIONS	TIME	TOPICS		
	9:45 am to 10:15 am	<p align="center">Inauguration of the Conference By : Hon'ble Shri Justice Sujoy Paul, Judge, High Court of Madhya Pradesh & Chairman , Madhya Pradesh State Judicial Academy</p> <p align="center">Followed by Group Photograph</p>		
I	10:30 am to 12:00 noon	<p>Topic: Developing understanding about the Establishment of Stakeholder Departments & Recognizing role and duties of various stakeholders for better implementation of J.J. Act.</p> <p>Scope of discussion</p> <ul style="list-style-type: none"> • Juvenile Justice Board • Special Juvenile Police Unit and CPU • Child Welfare Committee/Different types of shelters for children • Role and functions of Juvenile Justice Committee and ensuring appropriate reporting to Juvenile Justice Committee, High Court of Madhya Pradesh <p>Chaired By: Hon'ble Shri Justice Vishal Dhagat, Judge, High Court of Madhya Pradesh</p> <p>Introductory Address by Chair – 10 min. Presentation by: Panel (one officer from each Judiciary, Police, DWCD and Secretary, JJC) Followed by open interaction (20 minutes) Concluding remarks & address by Chair - 10 min. Vote of thanks</p>		
TEA BREAK 12:00 noon to 12:15 pm				
II (Separate Session)	12:15 pm to 01:30 pm	<p>Topic: Key issues relating to Juvenile Justice (Care and Protection of Children) Act, 2015 and other ancillary enactments</p> <p align="center">Scope of discussion</p> <table border="0"> <tr> <td> <p>For Principal Magistrates and Members</p> <p>1. Enquiry u/s 14 and order u/s 18</p> <p>2. Recording and appreciation of evidence (VWDS/ Scientific evidence)</p> <p>3. Appreciation of Social Integration Report</p> </td> <td> <p>For Police officers</p> <p>1. In special Reference with investigation</p> <p>2. Ensuring compliance of mandatory provisions of JJ Act and maintaining checklist</p> <p>3. Handling the seized property/ samples and</p> </td> </tr> </table>	<p>For Principal Magistrates and Members</p> <p>1. Enquiry u/s 14 and order u/s 18</p> <p>2. Recording and appreciation of evidence (VWDS/ Scientific evidence)</p> <p>3. Appreciation of Social Integration Report</p>	<p>For Police officers</p> <p>1. In special Reference with investigation</p> <p>2. Ensuring compliance of mandatory provisions of JJ Act and maintaining checklist</p> <p>3. Handling the seized property/ samples and</p>
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		<p>4. Certain issues relating to Children’s Court 5. Ensuring just and speedy trial of cases of CICL</p> <p>By: Shri Manish Sharma Faculty Member (Jr-1), MPSJA</p> <p>Followed by open interaction</p>	<p>ensuring safe chain of custody 4. Issues relating to record/ character report 5. Missing Child Advisory</p> <p>By: Shri Tajinder Singh Ajmani Faculty Member (Senior), MPSJA</p> <p>Followed by open interaction</p>
LUNCH BREAK 01:30 pm to 02:15 pm			
III	02:15 pm to 03:30 pm	<p>Topic: Law relating to Apprehension, Bail, Age Determination and Preliminary Assessment</p> <p>By: Shri Padmesh Shah, Addl. Director, MPSJA</p> <p>Followed by open interaction</p>	
TEA BREAK 03:30 pm to 03:45 pm			
IV	03:45 pm to 05:15 pm	<p>Topic: Understanding Bottlenecks and Challenges faced by stakeholder departments in effective implementation of JJ Act & Identifying measures for better co-ordination.</p> <p>Chaired By: Hon’ble Shri Justice G.S. Ahluwalia, Judge, High Court of Madhya Pradesh & Member, Governing Council, MPSJA</p> <p>Introductory Address by Chair – 5 min Group discussion 25 minutes (Seperate Groups of each Dept.) Speakers: 3-5 min each (one from each group, total 15 minutes max.) Open Discussion on finding solutions for the issues identified– 20 min Concluding remarks & Address by Chair -10 min</p> <p>Vote of thanks</p>	
DAY TWO: 10th September, 2023			
V	10:30 am to 12:00 noon	<p>Topic: Discussion on changing the mindset while dealing with a child</p> <p>Scope of Discussion</p> <ul style="list-style-type: none"> • Understanding Child /Adoloscent Psychology and Development • Identifying ways to develop child friendly terminology and child friendly procedures • Mode of communication as per their requirement <p>Virtually by: Dr. Kavita Jangam, Additional Professor of Psychiatric Social Work in Child & Adolescent Psychiatry, NIMHANS, Bangalore</p> <p>Followed by open interaction</p>	
TEA BREAK 12:00 noon to 12:15 pm			

VI	12:15 pm to 02:15 pm	<p>Topic: Understanding the Dynamics of Rehabilitation and Reintegration</p> <p><u>Sesitization for Rehabilitation (Short film 10 minutes)</u></p> <p>Scope of discussion</p> <ul style="list-style-type: none"> • Assessment of Rehabilitation Conditions in the State • Principle of Diversion • Modes of Rehabilitation and Reintegration • Preparation and implementation of Individual Child Care Plan • Various homes and Procedure regarding sending a child to these homes <p>• Chaired By: Hon'ble Shri Justice Vivek Agarwal, Judge, High Court of Madhya Pradesh & Member, Governing Council, MPSJA</p> <p>Introductory Address by Chair – 10 min. 4 Panel Speakers 3-5 min each Open Discussion on the delibration – 30 min. Sharing of the Best Practices by participants Concluding remarks & address by Chair- 10 min. Vote of thanks</p>
		<p>Followed by Valedictory Session Vote of thanks</p>
<p>Lunch & Departure formalities</p>		

- Note:-**
- (i) The schedule is subject to change as per exigencies.
 - (ii) Participants are requested to keep their mobile phones switched off during sessions.
 - (iii) Participants are requested to be seated **before 09:15 am** in the **Auditorium, Second floor, New building, MPSJA** on day one.
 - (iv) For Session II the participants shall bifurcate in two seperate groups one of Judicial Officers and Members, JJB and the other of Police Officers.
 - (v) Course Coordinator – S. Vineeta, Faculty Member (Jr. II), MPSJA, Mob. 9425012593.

DIRECTOR